

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 28/MP/2017
alongwith I.A. No.12/2017**

Subject : Petition under Section 79(1)(c) and Section 79(1)(k) read alongwith Section 79(1)(f) of the of the Electricity Act, 2003 read with Regulations 18 and 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 alongwith Regulations 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 read with Regulation 2(l)(i) of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.

Date of hearing : 2.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Maruti Clean Coal and Power Limited (MCCPL)

Respondent : Power Grid Corporation of India Ltd. (PGCIL)

Parties present : Shri Sumit Goel, Advocate, MCCPL
Ms. Sonal Gupta, Advocate, MCCPL
Shri Praveen, MCCPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking declaration that the petitioner is not liable to pay PoC charges to PGCIL w.e.f. 25.2.2016 under Regulation 18 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 (Connectivity Regulations) on account of 126 MW LTA from Western Region (WR) due to change in target region from WR to NR.

2. Learned counsel for the petitioner has submitted that an Interlocutory Application has been filed for seeking interim relief to restrain PGCIL from taking any coercive steps to recover the amounts demanded from the petitioner under PoC bills for the months of March, 2016 to May, 2016 and November, 2016 to December, 2016 in respect of 126 MW LTA to WR. The Commission declined to grant any separate directions in this matter without hearing the respondent.

3. The Commission admitted the petition and directed to issue notice to the respondent on the I.A. and the petition.

4. Accordingly, the petitioner is directed to serve copy of the petition and I.A. on the respondent immediately if already not served. The respondent was directed to file its reply by 9.5.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 12.5.2017. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

5. I.A. and the petition shall be listed for hearing on 16.5.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**